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CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Original Application No. 573 of 2003

New Delhi, this the 17th day of March, 2003

HON'BLE MR.KULDIP SINGH, MEMBER (JUDL)

Shri K.S. Tyagi
S/o Shri Rangiv Singh
C/o Shri U.P. Bhatia
189, Mansi Colony,
Raj Nagar, Sector-23,
Ghaziabad (UP).

-APPLICANT

(By Advocate: Shri S.K. Gupta proxy for
Shri B.S. Gupta)

Versus

1. Union of India
Through General Manager,
Northern Railway,
Baroda House,
New Delhi-110 001.
2. Divisional Railway Manager,
Moradabad Division,
Northern Railway,
Moradabad (UP).
3. FA&CAO,
Northern Railway,
State Entry Road,
New Delhi.
4. Senior Accounts Officer,
Moradabad Division,
Northern Railway,
Moradabad (UP).
5. Chief Commercial Manager,
Moradabad Division,
Northern Railway,
Moradabad (UP).
6. Senior Divisional Personnel Officer,
Moradabad Division,
Northern Railway,
Moradabad (UP).
-RESPONDENTS

O R D E R (ORAL)

By Hon'ble Mr.Kuldip Singh, Member (Judl)

By filing this OA the applicants has highlighted the inaction of the respondents in not releasing the pensionary benefits and other benefits completely and withholding the amount of gratuity,

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overtime allowance and other amounts amounting to Rs.1,88,991.70 which has not been paid so far. Applicants prays that respondents be directed to release the same along with interest at the rate of 10%, details of which have been mentioned in para 4.5 of the OA.

2. Before going into the merits of the case I may mention that the applicant has made a representation in this behalf on 10.8.2002 wherein he has given all the details of the amounts which have been withheld and the same has not been disposed of as yet. Hence, I think that this OA can be disposed of by directing the respondents to dispose of the representation dated 10.8.2002. Accordingly, OA is disposed of with a direction to the respondents to dispose of the representation of the applicant dated 10.8.2002 by passing a detailed and speaking order within a period of 3 months from the date of receipt of a copy of this order and if thereafter, applicant is not satisfied, he is at liberty to challenge the same by filing a fresh OA. It is further directed that along with a copy of this judgment, a copy of the OA may also be sent to the respondents.

3. OA stands disposed of with the above directions. No costs.


(KULDIP SINGH)
MEMBER (JUDL)

Sunita *for filing time*

for M/s for filing time